

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 186 of 2020**

**In the matter of:**

**Doshion Pvt. Ltd.**

**....Appellant**

**Vs.**

**Bank of India & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Pradhuman Gohil, Ms. Ranu Purohit and Mr. Upendra Sai Perala, for Advocates.**

**Respondents: Mr. Aditya Kumar, for Respondent No. 1.**

**ORDER**

**03.03.2020:** For filing of reply for the Respondent Bank, at request of Counsel for R-1, Mr. Aditya Kumar, ten days time is granted from today. Then it is open to the Appellant side to file rejoinder by seven days thereafter.

Registry is directed to list the matter on **31<sup>st</sup> March, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

*ha/nn*